

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 120 OF 2018 &
IA NOS. 430, 431 & 42 OF 2018**

Dated: 18th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Photon Suryakiran Pvt Ltd.

...Appellant(s)

Vs.

**Mangalore Electricity Supply Company Ltd
& Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Ms. Anuradha Mukherjee
Ms. Shikha Tandon
Ms. Shreya Seth

Counsel for the Respondent(s) : Mr. Darpan for R.1

ORDER

IA No. 431 of 2018

(Appln. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL No. 120 of 2018

Learned counsel for respondent No.1 seeks six weeks time to file reply. He may file the same on or before 28.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **12.09.2018.**

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**